

(c):—

		Targets	Achievements
Rajasthan Sector			
(i)	Road work be completed	150 kms. to be completed by 31.3.1995.	
(ii)	Fence work	333 kms.	333 kms.
(iii)	Flood lighting	345 kms.	345 kms.
Punjab Sector			
(i)	Fence work	451 kms.	451 kms.
(ii)	Flood lighting	461 kms.	461 kms.

(d): (i) Expenditure on road, fencing and flood lighting works, upto 31.3.94, is Rs. 276.92 crores.

(ii) Budget Estimates for 1994-95 for these works is Rs. 79.95 crores.

(e) No, sir.

(f) Does not arise.

Jain-Aggarwal Committee

5229. SHRI SANTOSH KUMAR
GANGWAR:
SHRI GOVINDA CHANDRA
MUNDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the action being taken by the Government on the report of the Jain-Aggarwal Committee regarding 1984 riots;

(b) whether the Government propose to prosecute the guilty persons; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c). The Government of National Capital Territory of Delhi has reported that the recommendations of the Jain-Aggarwal Committee have been received by the Government in 35 lots spread over a period of 4 years. On the basis of the recommendations of the Committee and the examination by the Government of NCT of Delhi, 142 cases have been instituted in Courts and departmental action initiated against police officials indicated in the affidavits scrutinised by the Committee.

Indira Sagar Project

5231. SHRI PHOOL CHAND
VERMA:
SHRI MAHENDRA KUMAR
SINGH THAKUR:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Madhya Pradesh has requested the Union Government to obtain World Bank assistance for the rehabilitation of the oustees of Indira Sagar Project;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) The Indira Sagar Project was first appraised by the World Bank in 1984-85 and re-appraised in October, 1989 in the context of environmental assessment requirements. The Bank indicated to consider reinstatement of the project into its lending programme, after the Government of Madhya Pradesh attends to (i) realistic financial plan; (ii) an environmental impact assessment study and (iii) a comprehensive plan for resettlement and rehabilitation of the project affected persons.

(c) The Government of Madhya Pradesh has been requested to communicate action taken on the above aspects.

Payment of Interest

5232. SHRI HARADHAN ROY: Will the Minister of COAL be pleased to state:

(a) the procedure of payment of interest on Coal Mines Provident Fund (C.M.P.F.) contribution being collected from the employees and their employers every month;

(b) whether CMPF authorities pay interest on the basis of every month's subscription of employees and contribution by the employers;

(c) if not, the reasons thereof; and

(d) the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (d). Paragraph 61 of the Coal Mines Provident Fund Scheme, 1948 stipulates the procedures for crediting the interest on Coal Mines Provident Fund contributions. As per this Rule, interest on Coal Mines Provident Fund contributions is credited with effect from the last day of the period of currency on the opening balance at the credit of the member at the rate as determined by the Central Government in consultation with the Board of Trustees in respect of the period of currency expiring in each financial year. Interest is not credited on the basis of every month's subscription of employees and employer in view of the above quoted statutory provision. Interest is paid from out of the yield from the investments of surplus fund. The surplus of the fund is invested in accordance with the pattern of investment laid down by Government of India, Ministry of Finance from time to time. In accordance with the pattern of investment the average earning of the fund is around 12% per annum on the total investment. The present prescribed rate of interest to be credited in the subscriber's accounts is also 12% per annum.

The current yields from the existing investment are to be stabilised and increased before one could think of payment of interest on the basis of every month's subscription.

[Translation]

Rescue Team

5233. SHRIMATI SAROJ DUBEY: Will the Minister of COAL be pleased to state: